

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 102
IA-1739/2024
IA
IB-87(ND)/2024

IN THE MATTER OF:

Small Industries Development Bank of India	Petitioner/Applicant
Vs.		
Ajay Singhal	Respondent

Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 16.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

IA-1739/2024

This application has been filed by the Resolution Professional seeking to take on record the report submitted under Section 99 of the Code.

One week time granted to the Personal Guarantor for filing objections, if any.

List the matter **on 30.04.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay